

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.116-IA/590(AHM)2024
in
C.P. (IB)/119(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

CENTRAL BANK OF INDIA LIMITED

.....Applicant

Vs

Mehulkumar Arvindbhai Patel Personal Guarantor to MAP
Refoils India Limited

.....Respondent

Order delivered on 01/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/IRP : Mr. Jigar Bhatt IRP
For the Respondent/PG : Ms. Prutha Bhavsar, Adv. (Proxy)
For the FC : Mr. Priyam Shah
For Liquidator of CD : Mr. Monaal Davawala.

ORDER

Service Report has been filed on 26.04.2024 vide inward diary No.D3579. Service upon the Personal Guarantor as well as corporate Debtor was effected on 19.04.2024 through e-mail which is taken on record. Proxy Counsel Ms. Prutha Bhavsar appears and seeks more time to file Vakaltnama as well as reply.

Extended 7 days' time is given to file reply to the Respondent/ Guarantor with advance copy to the opposite counsels. Thereafter, rejoinder if any by the Applicant/IRP and FC by next date.

Re-list on 13.05.2024.

-sd-

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)